STRIKE BY LABOURERS OF ELECTRICITY
N.M.R., KERALA STATE

*765. SHRIMATI DEVAKI GOPIDAS: Will the Minister of IRRIGATION AND Power be pleased to state:

- (a) whether Government are aware of the strike staged by the Electricity N.M.R. labourers in Kerala State; and
- (b) if so, whether Government have enquired into their grievances and the steps taken to redress their grievances?

THE DEPUTY MINISTER. IN THE IRRIGATION AND MINISTRY OF POWER (SHRI S. D. MISRA): (a) and (b) An industrial dispute exists between the Kerala State Electricity Board and Union of the Nominal Muster Roll workers. As conciliation efforts in this regard failed, the dispute was referred for adjudication. Even then the workers went on strike on the 1st December, 1964, but they withdrew the strike on the December, 1964 in view of the agreement reached at Government level for withdrawal of the strike.

SHRIMATI DEVAKI GOPIDAS: Is it not a fact that most of the N. M. R. workers are in service for more than ten years and most of them are matriculates and in spite of that, in appointments to the permanent cadre, they are not given any preference?

SHRI S. D. MISRA: Some of these workers are temporary workers and it is a fact that they have been there since a long period and as a matter of fact this was one of their demands and in the Adjudication Award this is one of the points which is being taken care of.

SHRI JOSEPH MATHEN: Is it a fact that workers who have remained there for ten or fifteen years are not given consideration when permanent appointments are made?

Shri S. D. MISRA: The facts that we have received from the State Electricity Board state that those workers who are qualified and who are literates are getting preference in appointments to clerical staff and also are getting preference in the appointments of permanent staff.

Shri JOSEPH MATHEN: Are we to understand that their services will be counted when fresh appointments are made?

SHRI S. D. MISRA: That is one of the points which have gone for adjudication.

M/s. JAY Engineering Company Ltd.

*766. SHRI P. ABRAHAM: Will the Minister of Finance be pleased to refer to the reply given to Starred Question No. 333 in the Rajya Sabha on the 2nd December, 1964 and state:

- (a) whether it is a fact that the General Manager of M/s. Jay Engineering Company Limited has been fined Rs. 25.000 for violation of foreign exchange regulations;
- (b) if so, the details of the violation;
- (c) the names of the Directors and the Chairman of the Company whose residence/offices at Calcutta and Delhi were searched; and
- (d) the rasons for not taking any action against the Directors of the Company?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI RAM-ESHWAR SAHU): (a) and (b) A personal penalty of Rs. 25,000 was imposed under the provisions of the Sea Customs Act, on the General Manager of the Company as the person concerned in the offence of under-invoicing of the goods, viz. small electric bulbs for sewing machines, and their importation without an appropriate Import Trade Control licence.

(c) The business premises of the Company and the residential premises

of the General Manager of the Company were searched and not the residences of the Directors and the Chairman of the Company.

(d) The Directors of the Company were not concerned according to the evidence available.

Mr. CHAIRMAN: Question Hour is over.

WRITTEN ANSWERS TO QUES.
TIONS

पूर्वी पाकिस्तान की सोमा पर तस्कर व्यापार

*७५६. श्री गिरिराज किशोर कपूर:

*या वित्त मंत्री यह बताने की कृपा करेंगे

कि:

- (क) क्या यह सच है कि पश्चिमी बंगाल-पूर्वी पाकिस्तान सीमा पर स्थित स्वरूपनगर थाने के हकीमपुर गांव में तस्कर व्यापारियों का केन्द्र है; ग्रीर
- (ख) यदि हां तो इस बारे में सरकार वैक्या कार्यवाही की है?

†[SMUGGLING ON THE EAST PAKISTAN BORDER

•756 SHRI G. K. KAPOOR: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that village Hakeempur under the jurisdiction of Swarup Nagar Police Station and situated on the West Bengal—East Pakistan border is a centre for smugglers; and
- (b) if so, what action has been taken by Government in this connection?

वित्त मंत्रालय में उपमंत्री (श्री रामेश्वर साह्): (क) हाल के महीनों में इस गांव में श्रीर इसके इर्द-गिर्द कई तस्कर सम्बन्धी मामलों का पता लगा है।

(ख) हकीमपुर से लगभग १ मील दूर बिठारी में सीमा-शुल्क चौकी पर तैनात पदाधिकारी इस क्षेत्र में रोक-याम के लिए बहुत गश्त लगाते हैं।

†[The DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR SAHU): (a) A number of smuggling cases have been detected in and around this village in recent months.

(b) The officers posted at the Customs Checkpost at Bithari about 5 miles from Hakeempur conduct intensive preventive patrol in this area.]

काजु के व्यापारियों द्वारा कर की भोरी

*७५८. भी महाबीर वास : क्या विस मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि नवम्बर, १६६४ के भ्रन्तिम सप्ताह में कच्चा काजू भ्रायात करने वाली बम्बई की कुछ फर्म भायकर की चोरी के सिलसिले में पकड़ी गयी थीं; भ्रौर
- (ख) यदि उपरोक्त भाग (क) का उत्तर 'हां' हो तो उन फर्मों के नाम क्या-क्या है भौर उन्होंने कितने श्रायकर की चोरी की?

†[Tax evasion by cashew merchants

- *758. SHRI MAHABIR DASS: Will the Minister of Finance be pleased to state:
- (a) whether it is a fact that certain Bombay firm_s engaged in the import of raw cashewnuts were detected during the last week of November, 1964 for evading income-tax; and